

Safdurjung Hospital, Dr Ram Manohar Lohia Hospital, PGIMER Chandigarh, JIPMER Puducherry, Chittaranjan National Cancer Institute, Kolkata, etc. provide facilities for diagnosis and treatment of cancer.

Oncology in its various aspects has focus in case of new AIIMS and many upgraded institutions under Pradhan Mantri Swasthya Suraksha Yojna (PMSSY). Setting up of National Cancer Institute at Jhajjar (Haryana) and 2nd campus of Chittranjan National Cancer Institute, Kolkata has also been approved.

The National AIDS Control Programme (NACP) is being implemented by the Government of India as 100% centrally sponsored scheme through State AIDS Control Societies to prevent and control HIV/AIDS in the country.

The key strategies under NACP Phase-IV include intensifying and consolidating prevention services with a focus on High Risk Groups (HRG) and vulnerable population, increasing access and promoting comprehensive care, support and treatment, expanding Information, Education and Communication (IEC) services for general population and high risk groups with a focus on behavior change, building capacities at national, State and district levels and strengthening the Strategic Information Management System.

Mental well being of defence personnel

*116. SHRI DEREK O'BRIEN: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has taken measures to ensure that defence personnel, especially war veterans, receive adequate mental healthcare, especially for war-related issues such as Post-Traumatic Stress Disorder (PTSD); and

(b) if so, the details of the provisions and budgetary allocations made therefor, if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) There exists a robust programme in Armed Forces to deal with mental health issues through the network of psychiatry centres and community outreach. Preventive, promotive and curative services exist to deal with mental health issues. Trained psychological counselors have been deployed for counseling of service personnel at unit level. Unit Psychological Counsellors are trained in a manner to enable them to identify stress markers at an early stage. Psychiatrists of the Armed Forces deal with Post-Traumatic Stress Disorders.

Ex-servicemen Contributory Health Scheme (ECHS) provides quality medicare to all ex-servicemen beneficiaries including war veterans and their dependents through a network of Polyclinics, service hospitals and civil empanelled / Government hospitals spread across the Country. All healthcare including mental healthcare is provided under the Scheme.

No separate allocation of funds is made for the purpose of mental healthcare alone. However, adequate budget provisions are made for holistic healthcare, including mental healthcare of defence personnel as well as ECHS clientele.

Mechanism to check corporate frauds

*117. SHRI K.K. RAGESH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether corporate frauds such as money laundering, tax evasion, window dressing, financial reporting fraud and bribery are on the rise in India;
- (b) if so, the details of the top category of corporate frauds happening in India;
- (c) the top 50 corporate frauds that happened during the last two years; and
- (d) whether Government is setting up any independent mechanism to check corporate frauds in India, and, if so, the details thereof?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (c) No, Sir. However, certain complaints which are received, regarding cases of corporate frauds are duly investigated under the provisions of Companies Act, 2013. During the period of last two years and the current year *i.e.* from 2013-14 to 2015-16 (up to 31.12.2015), the Ministry, has ordered investigations under sections 235/237 of the Companies Act, 1956 and sections 210/212 of the Companies Act, 2013 through the Serious Fraud Investigation Office (SFIO) of the Ministry in respect of 196 companies as per details below:

Year	No. of companies ordered for investigation
2013-14	83
2014-15	71
2015-16 (up to 31.12.2015)	42
TOTAL	196

These cases involve allegations of frauds through running of schemes by companies for collecting money from the public, siphoning/ diversion of funds belonging to companies by the promoter/ directors, manipulation of books of accounts and other records, etc., as per details given in the Statement (*See* below).

- (d) No, Sir. The Companies Act, 2013 has relevant provisions to check corporate frauds.